

**Prevention of Communal Violence Bill**

\*211. SHRI MOHAMMED ADEEB: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government proposes to bring forward the Prevention of Communal Violence Bill in the current Session and pass the same;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): (a) to (c) A Bill titled 'The Communal Violence (Prevention, Control and Rehabilitation of Victims) Bill, 2005 was introduced in the Rajya Sabha on 5.12.2005 and was referred to the Department- related Parliamentary Standing Committee of the Home Affairs and the said Committee presented its report to the Parliament on 13.12.2006. The recommendation of the said Committee were examined and official amendments were proposed to the Cabinet which approved the same in March, 2007. Further, this Ministry's proposal for revised official amendments was approved by the Committee. Notices were given for consideration and passing of the Bill in the Rajya Sabha on several occasions, last being in February, 2010. However, the Bill was not taken up for consideration on these occasions.

Subsequently, a new Bill titled 'The Prevention of Communal Violence (Access to Justice and Reparations) Bill, 2014 has been prepared and the same has been approved by the Cabinet. Notices have been given for introduction of said Bill and withdrawal of 'The Communal Violence (Prevention, Control and Rehabilitation of Victims) Bill, 2005', in Rajya Sabha in the current Session of the Parliament.

**Terrorist organisations active in the country**

†\*212. SHRI BASAWARAJ PATIL: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the number and names of terrorist organisations active in the country;
- (b) the number of under trial criminals connected with these organisations and the names of jails where they are confined; and

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†Original notice of the question was received in Hindi.

(c) the steps taken by Government to stop the activities of these organisations?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): (a) Thirty six (36) organisations have been declared as i Terrorist Organisations in the Schedule of Unlawful Activities/(Prevention) Act, 1967. The list of the names of these Terrorist Organisations is given in Statement (*See below*).

(b) The number of under trial criminals connected with these organisations and the name of the jails where they are confined is not maintained centrally as 'Law & Order' and 'Prisons' are State subjects as per the 7th Schedule of the Constitution of India.

(c) Law & Order and Police is a State subject. Therefore, the primary responsibility to address these issues remain with the State Governments. Combating terrorism, however, is a shared responsibility considering its implication on internal security. The Government of India has been assisting the State Governments to modernize their Police forces through the Modernization of State Police Force Scheme. In order to deal with the menace of extremism and terrorism the Government of India have taken various measures which, *inter-alia*, include augmenting the strength of Central Armed Police Forces; establishment of NSG hubs at Chennai, Kolkata, Hyderabad and Mumbai; empowerment of DG, NSG to requisition aircrafts for movement of NSG personnel in the event of any emergency; strengthening and re-organizing of Multi-Agency Centre to enable it to function on 24×7 basis for real time collation and sharing of intelligence with other intelligence and security agencies; tighter immigration control; effective border management through round the clock surveillance & patrolling on the borders; establishment of observation posts, border fencing, flood lighting, deployment of modern and hi-tech surveillance equipment; upcjradaion of Intelligence setup; and coastal security. The Unlawful Activities (Prevention) Act, 1967 has been amended in 2008 and 2012 to strengthen the punitive measures to combat terrorism. The National Investigation Agency has been constituted under ithe National Investigation Agency Act, 2008 to investigate and prosecute offences under the Acts specified in the Schedule. As a part of the steps to counter terrorist threats, the National Intelligence Grid (NATGRID) has been created. The Prevention of Money Laundering Act has been amended in 2009 to inter alia, include certain offences under the Unlawful Activities (Prevention) Act, as predicate offence. Further, the Government continues to raise the issues of Cross-Border Terrorism in all its aspects including its financing on various multi-lateral and bilateral fora.

***Statement****List of Terrorist Organisations in the Schedule of  
Unlawful Activities (Prevention) Act., 1967*

1. Babbar Khalsa International
2. Khalistan Commando Force
3. Khalistan Zindabad Force
4. International Sikh Youth Federation
5. Lashkar-E-Taiba/Pasban-E-Ahle Hadis
6. Jaish-E-Mohammed/Tahrik-E-Furqan
7. Harkat-UI-Mujahideen/Harkat-UI-Ansar/Harkat-UI-Jehad-E-Islami
8. Hizb-UI-Mujahideen/ Hizb-UI-Mujahideen Pir Panjal Regiment
9. Al-Umar-Mujahideen
10. Jammu and Kashmir Islamic Front
11. United Liberation Front of Assam (ULFA)
12. National Democratic Front of Bodoland (NDFB) in Assam
13. People's Liberation Army (PLA)
14. United National Liberation Front (UNLF)
15. People's Revolutionary Party of Kangleipak (PREPAK)
16. Kangleipak Communist Party (KCP)
17. Kanglei Yaol Kanba Lup (KYKL)
18. Manipur People's Liberation Front (MPLF)
19. All Tripura Tiger Force
20. National Liberation Front of Tripura
21. Liberation Tigers of Tamil Eelam (LITE)
22. Students Islamic Movement of India
23. Deendar Anjuman

24. Communist Party of India (Marxist-Leninist) — People's War, all its formations and front organizations
25. Maoist Communist Centre (MCC), all its formations and Front Organisations
26. Al Badr
27. Jamiat-ul-Mujahideen
28. Al-Qaida
29. Dukhtaran-E-Millat (DEM)
30. Tamil Nadu Liberation Army (TNLA)
31. Tamil National Retrieval Troops (TNRT)
32. Akhil Bharat Nepali Ekta Samaj (ABNES)
33. Organisations listed in the Schedule to the U.N. Prevention and Suppression of Terrorism (Implementation of Security Council Resolutions) Order, 2007 made under section 2 of the United Nations (Security Council) Act, 1947 and amended from time to time.
34. Communist Party of India (Maoist) all its formations and front organizations.
35. Indian Mujahideen, all its formations and front organizations.
36. Garo National Liberation Army (GNLA), all its formations and front organizations.

**Grade pay of associate professors in Medical Colleges of ESIC**

\*213. SHRI C.M. RAMESH: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether two separate Grade Pay i.e. Rs. 8700/- and Rs. 7600/- have been fixed for the designation of Associate Professors who were appointed in the year 2009 and 2010, respectively, working in medical colleges run by Employees, State Insurance Corporation (ESIC);

(b) whether it is also a fact that the designation of Professor with grade pay of Rs. 8700/- is also existing in the medical colleges run by ESIC;

(c) whether Government will change the designation of existing Associate Professors to the designation of Professor to bring parity in the designations which does not involve finance; and